

(B)

52.

25.1.2005

♦ MA-132/2005  
OA-2418/2004

Present: Shri Yogesh Sharma, learned counsel for applicant  
Shri Ravinder Sharma, learned proxy counsel for Shri R.P. Aggarwal,  
For respondents

MA-132/2004 in OA-2418/2004 is dismissed being not maintainable in the light  
of Tribunal's order dated 25.10.2004 when respondents were granted time till 15.1.2005  
for implementation of directions of this court clearly stating that no further time shall be  
granted.

  
(Shanker Raju)  
Member (J)

  
(V.K. Majotra)  
Vice Chairman (A)

cc.